

HIGH COURT OF MADHYA PRADESH

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MCRC No.53008/20

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(Champalal Vs. State of M.P.)

Indore, Dated : 13.1.2021

Shri Nitin Vyas, learned counsel for the applicant is present in person through Video Conferencing.

Shri Viraj Godha, learned Public Prosecutor for the non applicant – State is present in person through Video Conferencing.

Heard. Case diary perused.

This is first application filed under Section 438 of Cr.P.C. for grant of anticipatory bail.

Applicant – Champalal S/o Gulab Ji Gayari is apprehending his arrest in connection with Crime No.614/2020 registered at Police Station Industrial Area, Jaora, District Ratlam for the offence punishable under Sections 34(2) of the M.P. Excise Act and Section 4/180 of Motor Vehicle Act.

Learned counsel for the applicant submits that he has filed documents to the effect that marriage of daughter of the applicant is to be solemnized on 15.1.2021 and has sought temporary relief. He has displayed the marriage card through video conferencing. On this ground temporary anticipatory bail has been sought.

The document is not placed on record but has been filed, as admitted by learned counsel for the State.

Learned Public Prosecutor for the State was also heard who has opposed the application.

Considered.

In view of the impending marriage on 15.1.2021 the applicant is granted interim anticipatory bail for a period of 7 days. It is directed that in the event of arrest, the applicant –

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Champalal S/o Gulab Ji Gayari shall not be arrested by the Arresting Officer, subject to his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty thousand)** with one solvent surety of like amount to the satisfaction of the Arresting Officer, subject to abiding the conditions enumerated under Section 438 (2) of the Cr.P.C. and he shall give due assistance to the Investigating Officer in the matter. This interim order shall remain effective only till 21.1.2021. The applicant shall surrender on 21.1.2021 because this is not a fit case for regular anticipatory bail.

M.Cr.C. No.53008/20 is allowed and stands disposed of.

C.C. as per rules.

(Shailendra Shukla)
Judge

trilok/-